(c) whether Government propose to provide any road-link (even by construction of a bridge) from Trilokpuri (Mayur Vihar Phase-I) to Vasundara Enclave;

Written Answers

- (d) the number of requests received by the authorities concerned for the purpose as on 31st October, 1993 and the action taken on each of the requests by Government so far;
- (e) by when the proposal is likely to be materialised and the quantum of expenditure involved in it?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON): (a) The Delhi Development Authority has reported that 49 Co-operative Group Housing Societies have been allotted land in Vasundhara Enclave, Delhi-91 known as Chilla Dhallupura Residential Scheme of DDA as on 31-10-1903

- (b) A 30 metre wide approach road between Kondli and Vasundhara Enclave which joins Kalyanpuri/Trilokpuri is in commission and residents do not have to cross info NOIDA in order to reach Vasundara Enclave.
- (c) and (d) The Office of the Chief Engineer (PWD) Government of Delhi Zone-I has reported that there is a proposal to construct a four lane bridge across Hindon Cut Canal adjoining Gazi-pur drain on the 24 metre right of way road connecting Vasundhra Enclave with Patparganj/Trilokpuri.

The possession of 24 metre right of way road at two ends of the proposed bridge is still with DDA, and DDA is yet to hand over the same to the PWD for taking up full development of the road as also investigation and palnning work relating to the construction of the bridge.

(e) As per preliminary esimates of DDA, the bridge will cost Rs. 4 crores approximately. It is likely to take nearly three years for commissioning after works are taken up.

Housing activity in the country

- 4175. SHRI IQBAL SINGH Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that all housing activity should immediately be accorded the status of an industry and given priority in tax concession with loan facilities and fiscal assistance in the country, particularly in the State of Punjab;
- (b) if so, the details thereof and reasons therefor; and
 - (c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) to (c) Manufacture of building materials and components has been granted the status of industry. Various fiscal concessions are also available in the form of excise and customs duty exemption in regard to manufacture of cost effective and innovative building components particularly those based on agricultural and industrial wastes.

to Questions

National Housing Bank, HUDCO and several housing finance institutions are providing long term finance for housing activity to individuals as well as housing agencies of States and UTs.

Housing being a State subject, States concerned are at liberty to accord appropriate priority to this sector for accelerating the pace of house construction by providing sufficient financial inputs.

Development of Agricultural Land

- 4176. SHRI BHUPINDER SING MANN: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government have allowed agricultural land owners to develop their land for urban development purposes;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therfor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) to (c) Urban Development is a State subject and there are State legislations governing the land use town planning aspects etc. Therefore the question of allowing agricultural land owners to develop their land for urban development purposes would fall within the perview of the State Government and not the Central Government.

रहस्टीय राजधानी क्षेत्र का विकास

4177. भी अजीत जोगी : क्या शहरी विकास मंत्री यह बताने की कृषः करेंगे कि :

- क्या राष्ट्रीय राजधानी विकास के लिए कोई समयबद्ध योजना/क र्यंत्रम तैयार किया गया है:
 - (ख) यदि हां, तो इसका ब्योरा क्या है; और
- (ग) राष्ट्रीय राजधानी क्षेत्र की योजना के 1985 में आरंभ होने से लेकर आज तक इसके कार्यान्वयन में कल कितना पंजीयत परिव्यय शामिल है ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री पी० के० चुंगक):(क) और (ख) राष्ट्रीय राजधानी क्षेत्र के विकास हेत् राष्ट्रीय राजधानी क्षेत्र योजना बोडं ने सेतीय योजना-2001 तैयार की है जिसमें राष्ट्रीय राजधानी क्षेत्र के अन्तर्गत और उसके आगे के क्षेत्र में उपयुक्त निवेश रणनीतियों के माध्यम से सम-मुविधा सम्पन्न (काउन्टर मेगनट) कस्बों के स्वरित विकास पर विचार किया गया है। सेवीय कोचना में, समन्न परियोजना की पूरा करने हेतु सन् 2001 तक का समय है।

Written Answers

(म) अप्रैल, 1985 से फरवरी 1994 तक राज्य सेंस कार्यंत्रमों के निष्पादन में निहित कुल पूंजी परिख्या 159. 40 करोड़ रुपये था जिसमें से राष्ट्रीय राजधानी सेंस योजना बोर्ड से 78. 69 करोड़ रुपये का ऋण या तथा शेष 80.71 करोड़ विभिन्न सदस्य राज्य सरकारों और/या उनकी संबंधित कार्यान्यय एजेन्सियों द्वारा मुहैया किये गये थे। क्षेत्रीय योजना-2001 के भावधानों के अनुसार क्षेत्रीय स्तर की अवस्यापना के मृजन पर रेलवे, भूतल परिवहन, पावर तथा दूरसंचार जैसे केन्द्रीय मंत्रालयों का बराबर का परिच्यय उपलब्ध नहीं है। तथापि, आठवीं पंचवर्षीय योजना में केन्द्रीय मंत्रालय ने इस क्षेत्र में निवेश के प्रति 1274 करोड़ रुपयों की वचनवध्यता की है।

Low Compound Walls of Government Bungalows

- 4178. DR. SHRIKANT RAMCHAN DRA JICHKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that a number of Government bungalows in New Delhi, particularly those provided to Members of Parliament have very low height of compound walls or no compound walls at all;
- (b) if so, whether a decision have been taken to raise these compound walls; and
- (c) if so, when will the actual work on these compound walls would start?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON):

(a) Yes, Sir.

- (b) Yes, Sir, a decision has been taken to raise the existing compound walls of the bungalows occupied by the MPs.
- (c) The work in respect of bungalows of Members of Parliament is under progress.

Staff Strength of DDA

- 4179. DR. SHRIKANT RAMCHAN DRA JICHKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the total strength of the staff and employees in all categories of the Delhi Development Authority;

(b) the amount of money that is annually spent on their salaries, wages, emoluments, travel allowances, D.A. etc.;

to Questions

- (c) the total annual revenue of the DDA; and
- (d) whether any review of the structure and function of the DDA has recently been made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON):

(a) Delhi Development Authority has reported that the total strength in all categories in DDA as on 31-12-93 was as under:—

Group A.	TOTAL:	438
B.		1210
C.		6654
D.		3640
Work Charte		15326
		27258

- (b) The total amount of money that was spent on the salaries, wages, emolu ments, travel allowances, D.A. *etc.* of the DDA employees during 1992-93 was Rs. 43.19 crores (Rupees forty three crores ninty one lacs) only.
- (c) The annual revenue of the DDA during 1992-93 was Rs. 396.18 crores.
 - (d) No, Sir.

Inter-se Territorial Jurisdiction of NDMC, DDA and State Government of NCT of Delhi

- 4180. DR. SHRIKANT RAMCHANDRA JICHKAR: WiU the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the inter-se territorial jurisdiction of the New Delhi Municipal Corporation, the Delhi Development Authority and the Government of National Capital Territory of Delhi;
- (b) whether it is a fact that there have been recently problems in the inter-se functioning of these three bodies; and
- (c) what steps are being taken to ensure that such problems are sorted out?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P K. THUNGON): (a) The territorial jurisdiction of NDMC is well defined in the Delhi Municipal Corporation Act, 1957. The land in NDMC area is being controlled by L&DO and there is no territorial overlap in jurisdiction of DDA and Government of National Capital Territory of Delhi in NDMC area